

Proposals under central road fund

386. SHRI K.C. TYAGI : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of proposals received, so far, from State Governments under the Central Road Fund;
- (b) the number of approved and pending proposals out of those;
- (c) the reasons for the proposals being kept pending and by when the action would be taken thereon; and
- (d) the number of works completed in the States under Central Road Fund and the amount spent so far thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) During the last financial year up to February, 2015, 187 projects were received under Central Road Fund (CRF) out of which 163 works have been sanctioned allowing two years for construction. Sanction of projects is decided based on available sanction, accrual of State and project not sanctioned are treated as unapproved and returned. The amount released under CRF is ₹ 2048.24 crore during 2014-15.

Repair of Rampur-Haldwani NH-87

†387. SHRI MAHENDRA SINGH MAHRA : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether contract for repair of Rampur-Haldwani National Highway No. 87 has been awarded to any company;
- (b) if so, the name of company and when it was awarded;
- (c) the details of reasons on account of which the repair work of this Highway has not yet been started;
- (d) whether Government has taken any action against the company for the delay; and
- (e) if not, the reasons therefor?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Yes Sir. Contract for repair of Rampur-Kathgodam section of National Highway No. 87 via Haldwani is awarded to M/s. Shivalik Infraventure Pvt. Ltd and the Contract agreement was signed on 04.03.2014.

(c) to (e) The work of 4- laning and strengthening of this National Highway was earlier awarded on BOT(Toll) basis in February, 2012. The Concessionaire did not start the work and therefore the agreement was terminated in April, 2014 by the National Highways Authority of India(NHAI). Performance security of the Concessionaire has been encashed by the NHAI. Now process for re-award of the widening work is in progress. Repair work is being done continuously by the Contractor M/s. Shivalik Infraventure Pvt. Ltd. However, pot holes/patches are being developed under heavy traffic and bad weather condition. As such no penalty on the maintenance contractor is appropriate.

Encouragement to e-rickshaws

388. DR. K.V.P. RAMACHANDRA RAO : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government encourages e-rickshaw across the country particularly in cities like Vijayawada and Hyderabad as people's mode of transport with central subsidy;

(b) whether Government would undertake a programme to bring these rickshaws under motor transport department since there is no standardization in e-rickshaws;

(c) whether Government intends to check the import of substandard e-rickshaw components from China; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) Central Government *vide* notified G.S.R. 709(E) dated 08.10.2014, S.O. 2590(E) dated 08.10.2014 and G.S.R. 27(E) dated 13.01.2015 has amending the Central Motor Vehicles Rules, 1989 (CMVRs) to include e-Rickshaws and its specifications under the ambit of CMVRs to encourage e-Rickshaw across the Country. In order to facilitate plying of e-Rickshaw and e-Cart, the Central Government also amended sub-section (1) of Section 7 of the Motor Vehicles Act, 1988 which have given relaxation to e-Rickshaw and e-Cart drivers. In addition, the definition of e-Rickshaw and e-Cart has also been included under the said Act.